ग्रामीण खेतिहर मजदूरों के लिए न्यनतम मजूरी

306. **श्री देवराव पाटिल :** क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) किन-किन राज्यों में ग्रामीण खेतिहर मजदूरों की न्यूनतम मजूरी कानून द्वारा निर्धारित की गई है;

(ख) क्या सरकार भूमिहीन मजदूरों को रोजगार देने की गारन्टी देने और मजदूरी निर्धारित करने के लिए एक विधान बनाने का विचार रखती है; और

(ग) यदि नहीं, तो उसके क्या कारण हैं?

†[**Minimum wage for rural agricultural labour**

306. SHRI DEORAO PATIL: Will the Minister of LABOUR be pleased to state:

(a) the names of the States where minimum wages of the rural agricultural labour have been statutorily fixed;

(b) whether Government propose to enact a legislation to guarantee employment and fixed wages to the landless labourers; and

(c) if not, what are the reasons therefor?]

श्रम मंत्रालय में उपमंत्री (श्री बालगोविन्द वर्मा) : (क) उपलब्ध सूचना भारतीय श्रमिक आंकड़े 1974 की तालिका 4.8 में प्रकाशित की गई है, जिसकी प्रतियां संसद् के पुस्तकालय को भेजी गई हैं।

(ख) और (ग) ऐसा कोई प्रस्ताव नहीं हैं। लकिन खेतिहर श्रमिकों के संबंध में एक स्थायी समिति गठित की गई है जो अन्य बातों के साथ-साथ खेतिहर मजदूरों जिनमें भूमिहीन श्रमिक भी शामिल हैं से सम्बन्धित वर्तमान वैधानिक और कल्याण के अन्य उपबन्धों की पुनरीक्षा करेगी।

†[THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) The available information has been published in Table 4.8 of the Indian Labour Statistics, 1974 copies of which have been sent to the Parliament Library.

(b) and (c): There is no such proposal now. However, a Standing Committee on Agricultural Labour has been constituted *inter-alia,* to review the existing legislative and other provisions for the welfare of agricultural labour including landless labour.]

Minimum age for employment

307. SHRI NIREN GHOSH:
SHRI SASANKASEKHAR SANYAL:

Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that India has decided not to ratify the convention of the International Labour Conference on minimum age for employment; and

(b) if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): (a) Yes, Sir.

(b) A statement indicating, in detail, the reasons for non-ratification of the Convention was laid on the Table of the House on the 20th December, 1974.

†[ ] English translation